appoint a Commission of Inquiry for the purpose of making an inquiry into another definite matter of public importance, namely the working and activities including publications and sources and misuse of funds of the Association of Voluntary Agencies for Rural Development and other organisations closely connected with it;

Now, therefore, in exercise of the powers conferred by section 3 of the Commissions of Inquiry Act, 1952 (60 of. 1952), the Central Government hereby appoints a Commission of Inquiry consisting of Shri Justice P. D. Kudal a Judge of. the Rajasthan High Court.

- 2, The terms of reference of the Commision shaill be as follows: —
- (a) to inquire into the working and activities, including publications, of—
 - (1) Gandhi Peace Foundation;
 - (2) Gandhi Smarak Nidhi;
 - (3) All India Sarva Sewa Sangh;
 - (4) Association of Voluntary Agen-for Rural Development; and
 - (5) Other organisations closely con nected with the above mentioned organisations
- to determine whether they acted in conformity with their aims and objects;
 - (b) to inquire into the sources of funds of the organisations referred to above;
 - (c) to inquire into the manner of utilisation of funds and misuse thereof, if any, by the said organisations, with reference to their aims and objects; and
 - (d) t₀ inquire into any such matter as May be Incidental or relevant to the above-mentioned matters.
- 3- The headquarters $_0$ f the Commission shall be at New Delhi.
- 4. The Commission will complete its inquiry and report t_0 the Central Government rn or before the 31st July, 1982 and may tlso submit such interim report or report concerning such matter or matters, as if may think fit.

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5. And whereas the Central Government is of opinion, having regard to the nature of the inquiry to be made and other _. circumstances of the ease, that all the provisions of sub-section (2), sub-section (3), sub-section (4) and sub-section (5) of section 5 of the Commissions of Inquiry Act, 1952 (60 Of 1952), should be made applicable to the Commission, the central Government hereby directs, in exercise of the powers conferred by sub-section (1) of the said section 5, that all the provisions of the said sub-section (2), (3), (4) and (5) of that section shall apply to the Commission.

II|12014|4|81-IS(D. III) G. S. GREWAL, JT. SECY.

Cases Registered for Violation ₀f Dowry Prohibition

3191. SHRI VASUDEB MOHA-PATRA:

KUMARI SUSHILA TIRIA;

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases which were registered in the court against violation of Dowry Prohibition Act since lanuary. 1985 to October, 1986 in the country and how many persons were taken into coos-tody;
- (b) the total number of dowry deaths during the period in different States; and
- (c) what action Government has taken against the persons concerned in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) • (a) Figures of Court cases are not maintained by the Central Government.

- (b) Available information is given «a the enclosed Statement. (See below).
- (c) The Dowry Probhibition (Amend ment) Act, 1984 provides for enhanced punishment for giving or taking dowry.

The Act was further amended in 1986 to make the provisions effective and stringent. Minimum punishment for taking or abetting the taking of dowry has been raised to 5 years imprisonment aid a fine of Rs. 15, 000. Offences under the Act lave been made nonbailable. A new

Section 498-A IPC provides for punishment upto three years besides fine to the husband or relations of the husband who cruelly treats the woman. Section 304-B, which has altfo been added recently, provides a minimum of 1 years of punishment in cases- of "dowry death".

Statement

■ State whe Figures of Dowry Deaths in the Country form January, 1985 to October, 1986

SI N								eath figures from January, 1985 October, 1986.
1	2	3						
	1 Andhra Pradesh						212	Upto August, 1986
	2 Assam	4	*		*1	*	6	Upto July, 1986
	3 Bihar		×	341	*	14.	40	Upto June, 1986.
,	4 Gujarat	ü		¥	25		16	Upto June, 1986
	5 Haryana				'n		130	Upto September, 1986
	6 Himachal Pradesh	18					6	Upto September, 1986
	7 Jammu & Kashmir		(0.0)		٠	×		Nil for 1985 not available from6 January, 1986 to Oct. 198
	8 Karnataka .	į.		*		٠	72	Upto September, 1986
	9 Kerala	4	× *	2	*		7	Upto August, 1986
Į	Company of the property of		120	*	•	*	**	Upto July, 1986
1	1 Maharashtra .	*		×	(\mathbf{x}_i)	*	178	Upto April, 1986
1	2 Manipur	*			196	*	6160	Upto October, 1986
1.	3 Meghalaya .	*	(6)	. ,		¥		Upto August, 1986
1	4 Nagaland .	g 1		* -		٠	* *	Upto September, 1986
. 1	5 Orissa			*		ž.	* 6	Upto July, 1986
1	6 Punjab	*	×	**	700		51	Upto August, 1986
1	7 Rajasthan .	×				×	93	Upto September, 1986
1	8 Sikkim	£	ij.		*			Upto August, 1986
1	9 Tamil Nadu .	ŷ.		¥		ž.	29	Upto August, 1986
2	0 Tripura		9	2			9.5	Upto September, 1986
2	Uttar Pradesh	**	ě	*2	,	*	633	Upto August, 1986
22 U	2 West Bengal . Inion Territories	*	(M)		•	ϵ	113	Upto June, 1986
2	3 Andaman & Nicoba	r Isla	nds	*	×	130	***	Upto August, 1986
24	4 Arunachal Pradesh	ë	8		*		**	Upto April, 1986

	2								3
25	Chandigarh			4		· 8		2	Upto October, 1986
26	Dadra and	Nagar	Haveli					1990	Unto October, 1986
27	Delhi .		167	×	100	20		72	Upto Ostober, 1986
28	Goa, Damar	a d	Diu		*			4.6	Upto October, 1986
29	Laksha lweep) .	196	**	×20	61		(6.6)	Upto October, 1986
30	Mizoram .	- ×	0.00	×	(9.)		20	1.7	Upto September, 1985
31	Pondicherry		70	24	50			994	Upto October, 1986
		Тота	L		242	7	- 2	1666	

Setting up of electronic exchange manufacturing unit at Bangalore

3192. SHRI VEERSHETTY MOGLAPPA KUSHNOOR-. SHRI H. HANUMANTHAPPA:

Will Ihe Minister of COMMUNICA-TIONS be pleased to state;

- (a) whether Government have decided to set up one more electronic exchange manufacturing unit at Bangalore, if so, what are the reasons for delay in taking up the project; and
- (b\$ what is the cost of the project and when it is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV); (a) and (b) Government have approved a proposal, in principle for setting the second Digital Electronic Switching equipment factory at Bangalore under Indian Telephone Industries Limited in replacement of the existing Crossbar and Strow-ger factories at the existing site.

The various aspects of implementation of the decision are under consideration.

Deviation of Financial assistance by Planning Commission

3193. SHRI VEERSHETTY MOGLAPPA KUS

MOGLAPPA KUSHNOOR:

SHRI H. HANUMANTHAPPA; Will the PRIME MINISTER be pleased to state;

- (a) whether it is a fact that the pattern of plan assistance is decided by the Nn (u>nal Development Council, before finalising every Five Year Plan; and
- (b) if so, whether it is also a fact that the Planning Commissoin, at times, devia-

ted from the pattern deci'ded by the National Development Council and has given plan assistance and other financial assistance to different States by using their discretionary powers if so, what are the details in this regard?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM); (a) Yes, Sir.

(b) No, Sir. The Planning CommtssiiOE Joes not have discretionary powers to allocate Central assistance to States for the Five Year Plan outside the pattern approved by the National Development CouR-dl.

Cheating by candiadtes in UPSC Exams..

3194. SHRI K. GOPALAN; SHRI V. GOPALSAMY;

What the PRIME MINISTER be pleas, ed to state;

- fa) how many cases of cheating by candidates in UPSC exams, including misrepresentations were detected during the last three years;
- (b) the names of the candidates and action taken in, each babe; and
- (c> what step_s are being taken to prevent recurrence of such events?

THE DEPUTY MINISTER TN THE MINISTRY OF PERSONNFL. PUBLIC GRIEVANCES AND PENSIONS (SHRI BTREN SINGH ENGTI1: (a)

IPS?	35.
1984	37.
1985	39.